

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI
T. C.A 24 of 2014

B.S.V. Prakash Kumar, Member Judicial, V. Nallasenapathy, Member Technical

In the matter of Companies Act, 1956 under Sections 219.

AND

Between:

Shri Anilkumar Poddar

.....Applicant

V/s.

M/s. Prime Focus Ltd.

.....Respondent

Present on behalf of the parties:

1. Mr. Vinay B. Salelkar, Authorized Representative of Mr. Anil Kumar Poddar.
2. Mr. Dhawal Mehta, Manager of the Respondent Company.

ORDER

(Heard and disposed of 04.10.2016)

The Applicant side representative is present the professional appearing on behalf of the Company has stated that the Company already supplied Annual Report for the year 2011-2012, 2012-2013.

The Professional appearing on behalf of Respondent the Company stated that the Company already filed an affidavit dated 03.06.2014 stating that the Company sent Memorandum of Articles of Association, Annual Return of last 5 years of the Company, the Annual Accounts of the Indian Subsidiaries of the Company for the Financial year 2011-2012, 2012-2013 and information pursuant to Section 217(2A) of the Companies Act, 1956 for the year ended 31st March 2013.

On perusal of the Company Application, it appears that this Company Application was filed before Company Law Board on 03.02.2014, for having the Respondent sent all the documents sought by the Applicant as required under Section 219, this Bench is of the view that nothing is left for adjudication in this matter.

Therefore, this Company Application is dismissed as infructuous.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)